

No. A-12023/4/2019-Ad.IV  
Government of India  
Ministry of Corporate Affairs

'A' Wing, 5th floor, Shastri Bhawan,  
New Delhi-110001  
Dated, the 13<sup>th</sup> October, 2021

**Vacancy Circular**

**Sub: Selection for the posts of Judicial and Technical Members in the National Company Law Appellate Tribunal (NCLAT) - Inviting applications therefore:-**

- Tribunal:** - The National Company Law Appellate Tribunal (NCLAT) is an Appellate authority established under Section 410 of the Companies Act, 2013, to hear various appeals against the orders/decisions of National Company Law Tribunal (NCLT), under the Companies Act, 2013 and Section 61 of the Insolvency and Bankruptcy Code (IBC), 2016, the Insolvency and Bankruptcy Board of India (IBBI) under Section 202 and 211 of IBC, 2016, the Competition Commission of India (CCI) under the Competition Act, 2002 and the National Financial Reporting Authority (NFRA) under the Companies Act, 2013. Principal Bench of NCLAT is situated at New Delhi and another Bench is situated at Chennai. Other bench, if any, will be established in future at other places in the country, as decided. A Member, upon selection, may be posted at any of these places.
- Vacancy:** - Applications are being invited for the following vacancies. (the number of vacancies are subject to change without prior notice):-

Post	Number of vacancies	Place	Date of Vacancy
Judicial Members	Three	New Delhi or Chennai or other benches, if any, to be established in future at other places in the country.	19.04.2021, 11.09.2021 and 23.01.2022
Technical Member	Two		01.07.2021 and 21.02.2022

- Qualification and other terms and conditions:-** The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunals Reforms Act, 2021 and the Tribunal (Conditions of Service) Rules, 2021. Main terms and conditions are following:-
  - Qualifications {Sub-rules 11 of Rules 3 of the Tribunal (Conditions of Service) Rules, 2021}: -**

(a) Judicial Member:-

(i) is, or has been, a Judge of a High Court; or  
(ii) is a Judicial Member of the National Company Law Tribunal for five years; or  
(iii) has been an advocate for ten years with substantial experience in litigation in matters relating to company affairs before National Company Law Tribunal, National Company Law Appellate Tribunal, High Court or Supreme Court.

(b) Technical Member:- A person of proven ability, integrity and standing having special knowledge and professional experience, of not less than twenty-five years, in law, industrial finance, industrial management or administration, industrial reconstruction, investment, accountancy or any other matter which is useful to the National Company Law Appellate Tribunal.

**(ii) Salary and allowances {Rules 10 and 11 of the Tribunal (Conditions of Service) Rules, 2021}:-** The Member shall be paid a salary of Rs. two lakh twenty-five thousand per month plus other allowances as admissible.

**(iii) Term of office {Section 5 of the Tribunals Reforms Act, 2021}:-** Every Member of a Tribunal shall hold office for a term of four years or till he/she attains the age of sixty-seven years, whichever is earlier.

**(iv) Minimum age {Section 3 (1) of the Tribunals Reforms Act, 2021}:-** A person shall not be eligible for appointment as Member in, NCLAT unless he/she has completed the age of 50 (fifty years) as on the last date for submission of applications.

[**Note:** Candidates may refer the Tribunals Reforms Act, 2021 and the Tribunal (Conditions of Service) Rules, 2021 for other terms and conditions].

4. **Procedure for selection:** - The Search-Cum-Section Committee constituted under the Tribunals Reforms Act 2021 for recommending names for appointment to the said post shall scrutinise the applications with respect to suitability of application for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.
5. **Application Procedure:-** Eligible and willing persons are requested to send their scanned application in pdf version, strictly as per the format enclosed along with supporting documents from 15<sup>th</sup> October, 2021 to email at [mappnt-nclt@gov.in](mailto:mappnt-nclt@gov.in). The last date for submitting the application by e-mail is 12<sup>th</sup> November, 2021 by 5:30 PM. Further, the hard copy of the signed application alongwith supporting documents is required to be sent to the following address latest by 05:30 PM of 22<sup>nd</sup> November, 2021:

**Shri Riazul Haque, Under Secretary,  
Ministry of Corporate Affairs, Room No 526, 'A' Wing,  
5th Floor, Shastri Bhawan, New Delhi-110001**

6. For the person working in any Government/semi-government/courts/Public Sector Undertaking/statutory and autonomous bodies the application should be accompanied with (i) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II of the application (ii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer (iii) cadre clearance (iv) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III of the application (v) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years. The application along with above documents should reach to the address as mentioned in para 5 latest by 05:30 PM of 22<sup>nd</sup> November, 2021:-
7. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
8. Any Application received after due date without necessary Annexure as mentioned above will not be entertained.

  
(Rakesh Tyagi)  
Director

To:

1. Registrar Generals of All High Courts
2. Secretaries to Government of India, All Ministries/Departments of the Government of India
3. All Chief Secretaries to the State Governments/Union Territories
4. All RDs/ROCs/OLs in the Ministry of Corporate Affairs
5. Registrar, National Company Law Appellate Tribunal (also requested to upload the vacancy circular on the NCLAT's website)
6. Secretary, National Company Law Tribunal
7. Secretary, Competition Commission of India
8. Chairperson, Insolvency and Bankruptcy Board of India
9. Secretary, National Financial Reporting Authority
10. Technical Director, NIC, MCA with the request to upload the vacancy circular on the online portal.
11. Technical Director, NIC, DoPT with the request to upload the vacancy circular on the DoPT's website
12. E-governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry.

PROFORMA

Space for  
photograph  
duly signed by  
candidate

1. Name :
2. Date of Birth :
3. Category(SC/ST/OBC/UR) :
4. Designation/Profession :
5. Contact Details :

	Residential		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

6. Cadre/Service [Wherever applicable] :

7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

8. Work Experience:

8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of employer (Govt./PSU/Ministry/ Department/any other	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service		Nature of work/ experience
			From	To	

\*Also indicate Sl. No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/Major General (as applicable under the qualification) or above

8B. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

Sl. No.	Details of Profession	Period of Service		Nature of work done*
		From	To	

\*Such as Administration /Service matters /Judicial or Quasi-Judicial /Criminal /Civil /Taxation /Company Affairs /Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9. Date from which drawing the pay scale :  
in the grade of Additional Secretary/  
District Judge/Additional District Judge/  
Major General to the Government of India  
or any equivalent rank (wherever applicable).
10. Write up on adjudicating experience :  
of the applicant (200 words)  
[Wherever applicable]
11. Experience alongwith brief write up in handling : Details of Such cases  
Cases before relevant Courts/Tribunals/ (Reported Cases/UnreportedCases)  
[if applicable]
12. Proof of Experience, including :  
Enrolment/Registration No. As an Advocate/CA etc.  
[For candidates other than Govt. or Judicial  
officers]
13. Annual Income along with copy of :  
latest ITR [For Candidates other than  
Govt. or Judicial Officers]
14. Write up on 05, major achievement :  
(200 words each)
15. Awards/honours/Publications, if any :
16. Affiliation with the professional bodies/ :  
Institutions/societies/or any other body  
Including political party.
17. Additional information, if any, which :  
You would like to mention in support  
of the application for the post.

#### DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.

3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place :

Date:

Signature of the candidate

**Annexure-II**

**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF  
OFFICE/FORWARDING AUTHORITY**

1. Certified that the particulars furnished by Shri/Smt/Kum-----are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum-----during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum-----in enclosed herewith.

Seal &amp; Signature of the cadre controlling Authority

**Annexure-III**

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Fathers name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service

6. Service to which the officer belongs :  
including batch /year/ cadre etc. ,  
wherever applicable

7. Positions held (During ten preceding years):

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on :  
the agreed list or list of Officer of  
Doubtful Integrity (if yes, details to be given)

9. Whether any allegation of misconduct :  
Involving vigilance angle was examined  
against the officer during the last 10  
Years and if so with what result (\*)

10. Whether any punishment was awards to :  
the officer during the last 10 years and if  
so, the date of imposition and details of  
penalty (\*)

11. Is any disciplinary/ criminal proceedings :  
or charge sheet pending against the  
officer as on date (if so, details to be  
furnished, including reference number, if  
any of the Commission)

12. Is any action contemplated against the :  
Officer as on date (if so, details to be  
furnished (\*)

(\*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)